

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 23<sup>rd</sup> April, 2024, 10:30 A.M.

CP (IB) No. 4/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	National Agricultural Co-operative Marketing Federation of India Ltd. -Vs- Zenith Mining Pvt. Ltd.
Under Section	7 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. Rakesh Kumar, Adv.  
Ms. Deepali Aggarwal, Adv. For the Financial Creditor

For Respondent (s) Mr. Shiv Shankar Chaini, Adv.

**ORDER**

Ld. Counsel Mr. Rakesh Kumar appeared for the petitioner. Ld. Counsel Mr. Shiv Shankar Chaini appeared for the respondent, he undertakes to file a vakalat for the respondent. Further, on record it appears that earlier another counsel Mr. Bidesh Ranjan Behera filed a vakalat for the respondent, but subsequently, he has not turned up. Hence, court notice sent by e-mail to the respondent is served. The newly entered counsel represented that he already filed the vakalat through e-mail and he undertakes to file a hardcopy within course of the day. Hence, ten days' time is granted to file reply after serving copy upon the petitioner, on receipt of reply petitioner is granted one week time to file rejoinder, if any. List the matter by 28.05.2024.

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**P. Mohan Raj**  
Member (Judicial)

Sibendra Naik (Steno)